

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA No.2983/91

Date of decision:11.10.1993.

Shri Jugti Ram ... Petitioner
vs.

Union of India through
Secretary,
Ministry of Communication,
Dept.t of Telecommunication & ors... Respondents

For the petitioner .. None
For the Respondents .. Sh.P.P.Khurana, Counsel

CORAM:

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

JUDGEMENT(ORAL)
(BY HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN)

The material averment in the OA are these. The petitioner was recruited as casual worker in the Department of Telecom in April, 1985. His name was on muster roll maintained by the respondents. He completed 770 days of regular work in the respondent department till 10.5.1987. By notice dated 16.5.1987 his services were terminated with effect from 16.6.1987.

2. The prayer which is relevant to the present OA is that the respondents may be directed to take the petitioner back in service immediately and allow him all benefits and to absorb him permanently in the Department as per the directions of the Supreme Court.

3. A counter-affidavit has been filed on behalf of the respondents. In it, material averment, is that the petitioner's services were terminated after giving him one month's notice. However, the fact that he has put in 770 days of service is denied.

4. According to petitioner himself, his services were terminated way back on 16.5.1987.

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This OA was presented on 11.12.1991. No explanation much less satisfactory explanation has been offered for coming to this Tribunal so late. The OA is not supported by any Misc.Petition seeking condonation of delay. In the circumstances, we have no option but to dismiss the OA as barred by time.

B.N.Dhundiyal
(B.N.DHOUNDIYAL)
MEMBER(A)

S.K.Dhaon
(S.K.DHAON)
VICE-CHAIRMAN(J)

SNS